Anganwadi in Gujarat

†3936. SHRI LAL SINH VADODIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Anganwadi Centres proposed to be set up in the country, Statewise;
 - (b) the number of Anganwadi centres started, State-wise; and

Written Answers to

the number of Anganwadi centres which are yet to be started particularly in Gujarat State, State-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) Government has approved 14 lakh Anganwadi Centres (AWCs)/mini-AWCs of which 13,74,935 AWCs/mini-AWCs have been sanctioned to States/UTs as on date.

Proposals for further sanction of 87,339 AWCs/mini-AWCs (66,222 AWCs and 21,117 mini-AWCs) have been received from the States/UTs including request of State Government of Gujarat for sanction of 1349 AWCs/mini-AWCs (843 AWCs and 506 Mini-AWCs). These proposals have been assessed as per the population norms for opening of new AWCs and availability of AWCs for sanction.

Out of 13,74,935 AWCs/mini-AWCs sanctioned, 13,41,745 AWCs/mini-AWCs became operational as on 31.12.2013. In Gujarat, 50,226 AWCs/mini-AWCs are operational out of 52,137 sanctioned AWCs/ mini-AWCs. State-wise details are given in the Statement.

Statement Details of Sanctioned and Operational Anganwadi Centres (AWCs) and mini-AWCs as on 31.12.2013

Sl.	State/UT	No. of AWCs/ mini-AWCs		
No.		Sanctioned by GOI	Operational	
1	2	3	4	
1.	Andhra Pradesh	91307	90757	
2.	Arunachal Pradesh	6225	6028	
3.	Assam	62153	62153	
4.	Bihar	91968	91677	

[†]Original notice of the question was received in Hindi.

206	Written Answers to	[RAJYA SABHA]	Unstarred Question
1	2	3	4
5.	Chhattisgarh	64390	49651
6.	Goa	1262	1262
7.	Gujarat	52137	50226
8.	Haryana	25962	25838
9.	Himachal Pradesh	18925	18901
10.	Jammu and Kashmir	28577	28577
11.	Jharkhand	38432	38432
12.	Karnataka	64518	64518
13.	Kerala	33115	33115
14.	Madhya Pradesh	92230	91276
15.	Maharashtra	110486	107739
16.	Manipur	11510	9883
17.	Meghalaya	5864	5156
18.	Mizoram	2244	1980
19.	Nagaland	3980	3455
20.	Odisha	72873	71306
21.	Punjab	26656	26656
22.	Rajasthan	61119	61100
23.	Sikkim	1308	1233
24.	Tamil Nadu	55542	54439
25.	Tripura	9911	9911
26.	Uttar Pradesh	188259	187659
27.	Uttarakhand	23159	19052
28.	West Bengal	117170	116390
29.	Andaman and Nicobar Islan	ds 720	709

Advisories for missing children

3937. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) how far the web portal 'Track Child' has been effective to track missing children;
- (b) whether advisories were issued to States to appoint nodal officers at all police stations to deal with cases of missing children and make registration of FIRs mandatory;
 - (c) if so, whether the same has been done in all States; and
- (d) how many children are still missing who have not been tracked down so far?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) To create a mechanism for tracking 'missing' and 'found' children, the Ministry of Women and Child Development has developed a national portal called 'Track Child' which has data on missing and found' children. Approximately, 22,831 children have been matched through this system since January, 2012 when the system was introduced across the country.

(b) to (d) Yes, Sir. The Ministry of Home Affairs has issued Advisories to States/UTs which, *inter-alia*, stipulate that each police station should have, at least, one Police Officer, especially instructed and trained and designated as a Juvenile Welfare Officer in terms of Section 63 of the Juvenile Justice (Care and Protection of Children) Act, 2000 to deal with cases of missing children. These advisories make registration of FIRs in cases of missing children mandatory. As per information available, the State-wise number of children missing, traced and untraced in the country during the last year, 2013 along with the percentage of untraced children are given in the Statement.